

Item No.6

5.1.2005

MA 2369/2004

MA 2373/2004

OA 2746/2003

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Present : Shri D.R. Gupta, counsel for applicant in O.A.  
None for the respondents in O.A.

MA 2369/2004 and MA 2373/2004

MA 2369/2004 is filed for extension of time for implementing the order dated 8.7.2004 by three months and MA 2373/2004 is filed for condonation of delay.

2. Counsel for the applicant in O.A. has submitted that although his client has not received the copies of MAs but he has seen the applications on the file today. He does not oppose the prayers made in the applications. He has submitted that one month has already been expired and the respondents may be granted one more month for implementing the order.

3. The Tribunal has given certain directions and the respondents were given three months' time for implementing the same from the date of communication of the order. The present applications are filed on 23.11.2004. In the application filed for condonation of delay, it is submitted that there is delay of 18 days in filing the MA 2369/2004. Vide MA 2369/2004, the respondents seek three months' more time to implement the order.

4. Having regard to the facts stated in the applications and the submissions made at the Bar on behalf of the applicant, we allow the MA 2373/2004 and condone the delay in filing the MA 2369/2004. We further grant one month's time to the respondents from today to implement the order dated 8.7.2004.

5. In view of the above, both applications are disposed off.

  
(S.K. Malhotra)  
Member (A)

/gkk/

Recd M.A. 1384/08  
Revised  
M.A. Khan  
Vice-Chairman (J)